NATIONAL HUMAN RIGHTS COMMISSION

HINDU, Bengaluru, 8.12.2024
Page No. 4, Size:(7.10)cms X (6.06)cms.

State must abjure the path of encounters: Progressive group

The Hindu Bureau
BENGALURU

A group of progressive intellectuals, under the banner Shantigagi Nagareekara Vedike, met Chief Minister Siddaramaiah on Friday and petitioned him to create a conducive environment for Maoists to join the mainstream and appealed to him that the State must abjure the path of encounters.

The delegation included V.S. Sridhar, Nagaragere Ramesh, Nagari Babaiah and Sirimane Nagaraj, among others. The delegation also demanded a probe into the alleged encounter of Maoist leader Vikram Gowda on November 18, as per National Human Rights Commission (NHRC) norms.

The vedike said they were ready to make efforts to convince the remaining Maoists in the forest to join the mainstream, provided the Chief Minister assures them of sorting out the hurdles in their rehabilitation. "The condition of many Maoists, who have come out, is bad. Some are still languishing in jails, and most of them are waging long legal battles. This may have dissuaded other Maoists from joining the mainstream. We want these issues to be sorted out," Prof. Sridhar said, adding the Chief Minister responded positively and said he would form a committee to look into these issues.

Meanwhile, the vedike has also sought a consultation meeting with various groups to be chaired by the Chief Minister, where they said they had concrete proposals to make on the rehabilitation and mainstreaming of Maoists in the State.

PSU Watch

R Prasad Meena (IPS) appointed as Director General (Investigation) of NHRC

The ACC has approved the appointment of R Prasad Meena (IPS) as the Director General (Investigation) in the National Human Rights Commission (NHRC)

R Prasad Meena (IPS) appointed as Director General (Investigation) of NHRC

https://psuwatch.com/bureaucracywatch/r-prasad-meena-ips-appointed-as-director-general-investigation-of-nhrc

PSU Watch Bureau | Published on: 07 Dec 2024, 8:43 pm

New Delhi: The Appointments Committee of the Cabinet (ACC) has approved the appointment of R Prasad Meena (IPS) as the Director General (Investigation) in the National Human Rights Commission (NHRC). Meena is a 1993-batch Indian Police Service (IPS) officer of the Assam-Meghalaya cadre.

According to an order issued form the Department of Personnel & Training (DoPT), Meena will assume responsibilities in the NHRC at Level 16 in the Pay Matrix, equivalent to the rank of Special Director General. His tenure will extend until July 31, 2025, which marks his superannuation, or until further orders, whichever is earlier.

Prior to this appointment, Meena served as Special Director General in the Border Security Force (BSF). The Ministry of Home Affairs proposed his appointment, which was endorsed by the Cabinet's Appointments Committee.

DAILY EXCELSIOR, Online, 8.12.2024
Page No. 0, Size:(17.81)cms X (11.75)cms.

Daily Excelsior

IPS Officer R Prasad Meena Appointed DG (Investigation) In NHRC

https://www.dailyexcelsior.com/ips-officer-r-prasad-meena-appointed-dg-investigation-in-nhrc/

By Daily Excelsior - December 7, 2024

NEW DELHI, Dec 7: Senior IPS officer R Prasad Meena was appointed Director General (Investigation) in the National Human Rights Commission on Saturday, according to a Personnel Ministry order.

Meena, a 1993 batch Indian Police Service (IPS) officer of the Assam-Meghalaya cadre, is currently Special Director General in the Border Security Force.
He has been appointed as Director General (Investigation) in NHRC till his superannuation on July 31, 2025, the order said.

Devdiscourse

R Prasad Meena: NHRC's New Director General (Investigation)

Senior IPS officer R Prasad Meena has been appointed as Director General (Investigation) in the National Human Rights Commission (NHRC). A 1993 batch officer from the Assam-Meghalaya cadre, he will serve until his retirement in July 2025. Previously, Meena held the position of Special Director General in the Border Security Force.

https://www.devdiscourse.com/article/law-order/3185745-r-prasad-meena-nhrcs-new-director-general-investigation

Devdiscourse News Desk | New Delhi | Updated: 07-12-2024 20:31 IST | Created: 07-12-2024 20:31 IST

Senior IPS officer R Prasad Meena has been appointed as Director General (Investigation) in the National Human Rights Commission, according to a directive from the Personnel Ministry.

Meena, hailing from the Assam-Meghalaya cadre of the 1993 batch, currently serves as Special Director General in the Border Security Force.

He will hold his new post in NHRC until his retirement on July 31, 2025, as per the ministry's order.

(With inputs from agencies.)

LATESTLY, Online, 8.12.2024
Page No. 0, Size:(17.62)cms X (12.71)cms.

LatestLY

India News | IPS Officer R Prasad Meena Appointed DG in NHRC

Get latest articles and stories on India at LatestLY. Senior IPS officer R Prasad Meena was appointed Director General (Investigation) in the National Human Rights Commission on Saturday, according to a Personnel Ministry order.

https://www.latestly.com/agency-news/india-news-ips-officer-r-prasad-meena-appointed-dg-in-nhrc-6474302.html

Agency News PTI| Dec 07, 2024 08:30 PM IST

New Delhi, Dec 7 (PTI) Senior IPS officer R Prasad Meena was appointed Director General (Investigation) in the National Human Rights Commission on Saturday, according to a Personnel Ministry order.

Meena, a 1993 batch Indian Police Service (IPS) officer of the Assam-Meghalaya cadre, is currently Special Director General in the Border Security Force.

He has been appointed as Director General (Investigation) in NHRC till his superannuation on July 31, 2025, the order said.

(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

HINDUSTAN, Online, 8.12.2024
Page No. 0, Size:(17.69)cms X (10.77)cms.

Hindustan

आर प्रसाद मीना एनएचआरसी में महानिदेशक (जांच) नियुक्त

वरिष्ठ आईपीएस अधिकारी आर प्रसाद मीना को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का महानिदेशक (जांच) नियुक्त किया गया है। मीना असम-मेघालय कैडर के 1993 बैच के आईपीएस अधिकारी हैं और वर्तमान में बीएसएफ में...

https://www.livehindustan.com/ncr/new-delhi/story-ips-officer-r-prasad-meena-appointed-dg-of-nhrc-201733592234223.html

Newswrap हिन्दुस्तान, नई दिल्लीSat, 7 Dec 2024 10:53 PM

नई दिल्ली, एजेंसी। वरिष्ठ आईपीएस अधिकारी आर प्रसाद मीना को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) का शनिवार को महानिदेशक (जांच) नियुक्त किया गया। कार्मिक विभाग द्वारा जारी आदेश में यह जानकारी दी गई। असम-मेघालय कैडर के 1993 बैच के आईपीएस अधिकारी मीना वर्तमान में बीएसएफ में विशेष महानिदेशक हैं। मीना को 31 जुलाई, 2025 को उनकी सेवानिवृत्ति तक एनएचआरसी में नियुक्त किया गया है।

TOWN POST, Online, 8.12.2024
Page No. 0, Size:(17.91)cms X (21.96)cms.

Town Post

एनएचआरसी की जांच में जमशेदपुर क्षेत्र में बड़ी पीडीएस अनियमितताएं उजागर हुईं

https://townpost.in/2024/12/07/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%95%E0%A5%80-%E0%A4%9C%E0%A4%BE%E0%A4%82%E0%A4%9A-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%9C%E0%A4%AE%E0%A4%B6%E0%A5%87/

December 7, 2024

विशेष संवाददाता, निरीक्षण के दौरान दुकानें बंद मिलीं, स्टॉक गायब मिला

प्रमुख बिंदु:

एनएचआरसी की जांच में तीन जिलों में बड़े पैमाने पर पीडीएस उल्लंघन का खुलासा हुआ है

निरीक्षण के दौरान कई दुकानें बंद मिलीं, संचालक पहुंच से बाहर थे

लाभार्थियों ने अनाज वितरण में देरी और बायोमेट्रिक समस्याओं की शिकायत की

जमशेदपुर – एनएचआरसी की विशेष रिपोर्टर सुचित्रा सिन्हा ने व्यापक जिलाव्यापी निरीक्षण के दौरान स्थानीय पीडीएस संचालन में गंभीर अनियमितताओं को उजागर किया।

आधिकारिक दौरे के दौरान कई पीडीएस दुकानें बंद रहीं।

इस बीच कई ऑपरेटरों के फोन बंद हो गए।

जांच में तीन प्रमुख जिलों को शामिल किया गया।

इसके अलावा, स्टॉक रजिस्टरों में भी विसंगतियां दिखाई गईं।

इसके अलावा, लाभार्थियों ने लगातार वितरण में देरी की सूचना दी।

एक वरिष्ठ अधिकारी ने कहा, "कई दुकानें छिटपुट रूप से संचालित होती हैं।"

परिचालन संबंधी मुद्दे

बायोमेट्रिक सत्यापन में काफी देरी का सामना करना पड़ता है।

साथ ही दुकानदार अनियमित तरीके से अनाज का वितरण करते हैं.

इसी बीच वजन करने वाले उपकरण में तकनीकी खराबी आ जाती है।

निरीक्षण में खराब रिकार्ड रखरखाव का खुलासा हुआ।

इसके अलावा, कई दुकानों में उचित साइनबोर्ड का अभाव है।

विभाग के एक अंदरूनी सूत्र ने टिप्पणी की, “वितरण प्रणालियों में तत्काल सुधार की आवश्यकता है।”

TOWN POST, Online, 8.12.2024
Page No. 0, Size:(17.91)cms X (21.96)cms.

प्रशासनिक कार्यवाही

अधिकारी कारण बताओ नोटिस जारी करेंगे।

इसके अलावा, उल्लंघन करने वालों पर लाइसेंस निलंबन का खतरा मंडरा रहा है।

जांच में कई पीडीएस ऑपरेटरों को शामिल किया गया।

इसके अतिरिक्त, स्वयं सहायता समूहों को जांच का सामना करना पड़ता है।

इस बीच, डीसी कार्यालय को विस्तृत रिपोर्ट का इंतजार है।

इसके अलावा, अधिकारी सख्त निगरानी उपायों की योजना बना रहे हैं।

इसके अलावा, लाभार्थी तत्काल सुधार की मांग करते हैं।

एनएचआरसी के एक प्रतिनिधि ने कहा, “जवाबदेही हमारा प्राथमिक फोकस बनी हुई है।”

विभाग त्वरित सुधारात्मक कार्रवाई का वादा करता है।

इसके अलावा नियमित निरीक्षण भी जारी रहेगा।

TIMES OF INDIA, Online, 8.12.2024
Page No. 0, Size:(17.69)cms X (22.91)cms.

Times of India

NHRC Orders Rs 2 Lakh Compensation to Family of Woman Who Died Due to Ambulance Delay | Bhubaneswar News

https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-orders-rs-2-lakh-compensation-to-family-of-woman-who-died-due-to-ambulance-delay/articleshow/116084964.cms

Lalmohan Patnaik / Dec 7, 2024, 23:35 IST

Cuttack: National Human Rights Commission (NHRC) has ordered the state govt to pay a compensation of Rs 2 lakh to the family members of a pregnant Nabarangpur woman who died due to a delay by the ambulance in reaching the hospital at Koraput. NHRC, in its order on Thursday, also set a six-week deadline for the state govt to disburse the compensation and submit a compliance report with proof of payment. NHRC passed the order after considering Jeypore-based human rights activist and lawyer Anup Kumar Patro's petition registered on Oct 18, 2023.

The petitioner alleged that Manorama Dongori (28) was referred to Sahid Laxman Nayak Medical College Hospital (SLNMCH) at Koraput from the district headquarters hospital, Nabarangpur, but she died on the way due to a delay by the 108 ambulance service on Feb 2 last year.

NHRC, on May 14, issued a showcause notice to the chief secretary questioning why Rs 2 lakh compensation should not be recommended to be paid to the next of kin of the deceased.

In its reply, state govt said the emergency medical ambulance service (108) under National Health Mission (NHM) was outsourced to a Mumbai-based firm. The delay in reaching SLNMCH was due to breakdown of the vehicle. The woman would have survived if the ambulance was in proper condition, the state govt stated while seeking exoneration from the award of compensation.

However, the commission observed that outsourcing certain functions of NHM, including the ambulance service for implementation and operation, does not mean that the state govt cannot be held responsible for any negligence, possibly on the part of the outsourced agency.

"At the most, the state govt may challan the said outsourced agency for the lapses/monetary loss on the state exchequer. Hence, the showcause notice issued under section 18 of the Protection of Human Rights Act, 1993, vide commission's proceeding dated May 14, 2024, to the chief secretary, govt of Odisha to pay compensation of Rs 2 lakh to the next of kin of the deceased, Manorama Dongori, is hereby confirmed," NHRC's order said.

According to case records, Manorama was admitted to the DHH on Jan 31, 2023, at 9 am with labour pain. She delivered a stillborn child at 9.26 am on the same day. But Manorama was referred at around 8.20 pm on Feb 1 to SLNMCH in Koraput as she developed abdominal complications after a blood transfusion.
The ambulance left Nabarangpur DHH at 11 pm but broke down on the way. Another ambulance was arranged, which picked up the patient and reached Koraput at 3 am on Feb 2, where she was declared dead.

SCC Times

3000 missing children in Andhra Pradesh | NHRC issues conditional summons to Chief Secy, Govt. of AP to appear personally

https://www.scconline.com/blog/post/2024/12/07/missing-children-andhra-pradesh-summons-chief-secretary-nhrc-legal-news/

The summons was issued after taking note of non-receipt of requisite report despite sending reminders. NHRC however clarified that if the required documents are received on or before 14-01-2025, then the personal appearance shall stand dispensed with.

Published on December 7, 2024By Sucheta

National Human Rights Commission (NHRC): While considering a critical matter concerning the issue of 3000 missing girls in the State of Andhra Pradesh, the NHRC pointed out that several reminders were sent to the Chief Secretary, Govt. of Andhra Pradesh to submit the requisite report on the matter. Hence, taking note of the non-receipt of the report despite several reminders, the NHRC issued conditional summons to the Chief Secretary to personally appear before the Commission on 20-01-2025 along with the required information/ documents. The NHRC however clarified that if the required information/ documents are received on or before 14-01-2025, then the personal appearance of the Concerned Authorities shall stand dispensed with.

The complainant who is an advocate and a social activist, brought forth a report published in “The Hans India” dated 24-01-2024 wherein it was reported that over 3000 girls went missing in Andhra Pradesh. It was stated in the report that more than 8 girls went missing every day, and one out of them remained untraced as per data indications in 2022. The news report also mentioned that 474 missing and untraced girls were reported from previous years, contributing to a total of 3,592 reported missing girls in the state. Of them, 3,221 girls were recovered or traced. However, 371 girls remained unrecovered or untraced.

Subsequently, the NHRC issued notices to the Chief Secretary, Govt. of Andhra Pradesh and DGP, Andhra Pradesh calling upon them to submit requisite response in the matter within twelve weeks. In response, the Additional DGP, Andhra Pradesh vide letter dated 18-06-2024 submitted the comprehensive status report on missing children for the years 2022, 2023 and 2024.

However, no response was received from the Chief Secretary and a final reminder was sent via order dated 8-10-2024. Upon receiving no response after the final reminder, the NHRC deemed it fit to issue conditional summons to the Chief Secretary to appear in personal capacity.

[In re, 3000 missing girls in State of Andhra Pradesh, 236/1/0/2024, decided on 3-12-2024]

Advocate who appeared in this case :

Petitioner-in-person: Advocate Y. Balachander Reddy

HINDU, Online, 8.12.2024
Page No. 0, Size:(17.99)cms X (17.04)cms.

The Hindu

‘State must abjure the path of encounters’

https://www.thehindu.com/news/national/karnataka/state-must-abjure-the-path-of-encounters/article68959796.ece

Published - December 07, 2024 11:34 pm IST - Bengaluru

The Hindu Bureau

A group of progressive intellectuals, under the banner Shantigagi Nagareekara Vedike, met Chief Minister Siddaramaiah on Friday (December 7) and petitioned him to create a conducive environment for Maoists to join the mainstream and appealed to him that the State must abjure the path of encounters.

The delegation included Prof. V.S. Sridhar, Nagaragere Ramesh, Nagari Babaiah and Sirimane Nagaraj, among others. The delegation also demanded a probe into the alleged encounter of Maoist leader Vikram Gowda on November 18, as per National Human Rights Commission (NHRC) norms.

The Vedike said they were ready to make efforts to convince the remaining Maoists in the forest to join the mainstream, provided the Chief Minister assures them of sorting out the hurdles in their rehabilitation. “The condition of many Maoists, who have come out, is bad. Some are still languishing in jails, and most of them are waging long legal battles. This may have dissuaded other Maoists from joining the mainstream. We want these issues to be sorted out,” Prof. Sridhar said, adding the Chief Minister responded positively and said he would form a committee to look into these issues.

Meanwhile, the Vedike has also sought a consultation meeting with various groups to be chaired by the Chief Minister, where they said they had concrete proposals to make on the rehabilitation and mainstreaming of Maoists in the state.

The Hindu

People's Watch condemns action to evict former estate workers

https://www.thehindu.com/news/cities/Madurai/peoples-watch-condemns-action-to-evict-former-estate-workers/article68959478.ece

Published - December 07, 2024 09:32 pm IST - MADURAI

The Hindu Bureau

People's Watch, a Madurai-based Human Rights Organisation, represented by its Executive Director Henri Tiphagne and advocate I. Robert Chandrakumar on Saturday condemned the Tirunelveli district administration for trying to take steps to evict former workers of Manjolai tea estates, days after the court ordered restoration of the forest.

Mr. Chandrakumar said the authorities should grant time to the people. But, they put pressure on the people and came to the place in large numbers, urging them to leave the place. The authorities should talk to the people and come up with a time frame on relocating them only after the rehabilitation measures had been made ready for implementation, he said.

Mr. Tiphagne said they would be filing a review petition before the Madras High Court and seek clarifications on the judgment. The authorities should drop the action as the judgment did not speak about relocating the people within a particular period. The National Human Rights Commission had urged the State to provide basic amenities to those people. Steps should be taken in this regard and the action against the people should be dropped, he added.

Clarion India

SC Grants Bail to Eight PAC Personnel Convicted in Hashimpura Massacre Case

https://clarionindia.net/sc-grants-bail-to-eight-pac-personnel-convicted-in-hashimpura-massacre-case/?amp=1

Clarion India | 19 hours ago

Bench considers prolonged incarceration; appeal against conviction remains pending

Team Clarion

NEW DELHI – The Supreme Court on Friday granted bail to eight of the 16 former members of the Uttar Pradesh Provincial Armed Constabulary (PAC) convicted in the 1987 Hashimpura massacre case, citing their prolonged incarceration.

The bench, comprising Justices Abhay S Oka and Augustine George Masih, acknowledged that the convicts have been in jail since 2018, following the Delhi High Court's reversal of their acquittal. "The appeal against the 2018 high court judgment is still pending before this court and has not yet been heard," noted the bench.

Senior Advocate Amit Anand Tiwari, representing the convicts, argued that the high court's decision to overturn the 2015 trial court acquittal was erroneous. "The trial court's judgment was well-reasoned and judicially sound. The high court disregarded key evidence and overlooked the principle that a judgment of acquittal cannot be set aside simply because two views are possible," he submitted. Tiwari also highlighted the exemplary conduct of the accused throughout the trial and appeal processes.

The Hashimpura massacre remains one of the darkest episodes of communal violence in the country's post-independence history. On May 22, 1987, during communal riots in Meerut, 42 Muslim men were rounded up by personnel of the PAC's 'C-Company' 41st Battalion. The victims were transported in a lorry, shot at close range, and their bodies dumped into the Gang Nahar and Hindon canal. While some survived the shooting and bore witness to the atrocity, only 11 bodies were later identified, with many victims' remains never recovered.

The massacre was reportedly in retaliation for the killing of an army officer's brother and the theft of rifles by anti-social elements in the area. The incident shocked the nation and drew widespread condemnation.

The initial investigation, conducted by the Uttar Pradesh Crime Branch, Criminal Investigation Department (CB-CID), culminated in a chargesheet against 18 PAC personnel in 1996, with a supplementary chargesheet adding a 19th accused. The trial was transferred to Delhi by Supreme Court orders in 2002 and 2007.

In 2015, a Delhi trial court acquitted all 16 surviving accused, citing insufficient evidence. However, the National Human Rights Commission (NHRC) intervened, leading the Delhi High Court to permit the recording of additional evidence. In 2018, the high court

overturned the trial court's acquittal and sentenced the accused to life imprisonment, holding them guilty of criminal conspiracy, kidnapping, murder, and destruction of evidence.

The Supreme Court's decision to grant bail reflects a recognition of the prolonged legal and custodial ordeal faced by the convicts. "This is a sensitive and long-pending matter. Granting bail does not mean the charges are diminished, but we must also consider the procedural delays and human rights of the accused," said one of the justices during the hearing.

The Hashimpura case has repeatedly highlighted systemic failures in delivering justice to victims of communal violence. Activists and families of the victims have expressed mixed reactions to the bail decision. While some see it as a setback to justice, others view it as a necessary step to ensure a fair trial.

"Justice delayed is justice denied," said one survivor. "We have waited over three decades and still don't see closure."

With the apex court set to hear the final appeals in the coming months, the case continues to test the country's commitment to justice and accountability in communal violence cases.

Hindustan

एक लाख के वेतन का झांसा दे मालदीव ले जाकर बेचा

https://www.livehindustan.com/bihar/muzaffarpur/story-human-trafficker-from-muzaffarpur-sold-youth-to-maldives-victim-returns-with-embassy-help-201733579218685.html

मुजफ्फरपुर के मानव तस्कर ने मोतिहारी के युवक मो. इमरान को मालदीव में बेच दिया। इमरान ने दो महीने तक काम किया, लेकिन वेतन नहीं मिला। दूतावास की मदद से वह भारत लौट सका। उसने मानवाधिकार आयोग में शिकायत...

Newswrap हिन्दुस्तान, मुजफ्फरपुरSat, 7 Dec 2024 07:17 PM

मुजफ्फरपुर/कुंडवाचैनपुर, हिटी। मुजफ्फरपुर का मानव तस्कर मोतिहारी के युवक को मालदीव ले जाकर बेच दिया। काफी मशक्कत के बाद दूतावास की मदद से पीड़ित कुंडवा चैनपुर थाने के भवानीपुर निवासी जिक्रुल्लाह मंसूरी के पुत्र मो. इमरान (25) वतन लौट सका। इमरान ने अधिवक्ता एसके झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग में परिवाद दायर कराया है।

परिवाद में कहा गया है कि एक लाख के वेतन की बात कहकर मुजफ्फरपुर के कैफ नसीम ने मालदीव के भिल्लीगिली आइसलैंड में ले जाकर मो. इमरान को लाखों रुपये में बेच दिया। दो माह वहां झाड़ू-पोछा करवाया और एक रुपया भी नहीं दिया। सैलरी मांगने पर कहा गया कि तुमको बेच दिया गया है। इसके बाद उसने वहां रह रहे भारतीयों से मदद मांगी। उनलोगों की मदद से वहां से अपने घर आ पाया।

युवक ने बताया कि बीते 24 सितंबर को उसने दिल्ली से मालदीव की फ्लाइट पकड़ी थी। दो माह तक प्रताड़ना झेलने के बाद जान बचाकर 27 नवंबर को घर पहुंचा। इमरान ने बताया कि वहां उसे खाने तक के लिए पैसे नहीं दिए जाते थे। उससे बीस-बीस घंटे तक काम लिया जाता था। इमरान से एजेंट ने दो लाख रुपये नौकरी दिलाने के नाम पर लिया था, जिसे उसने कर्ज लेकर दिया था।

बकौल इमरान भारत लौटने के बाद एजेंट ने उसके घर आकर शिकायत नहीं करने का अनुरोध किया और एक हफ्ते में पैसा वापस करने का वादा किया। जब एजेंट ने दिए समय पर पैसा नहीं लौटाया तो इमरान मुजफ्फरपुर चार नवंबर को उसे खोजने आया। बकौल इमरान कैफ नहीं मिला व उसने मोबाइल भी बंद कर लिया है। इधर, थानाध्यक्ष राकेश कुमार राय ने बताया कि इस तरह की कोई सूचना नहीं प्राप्त हुई है। सूचना मिलने पर कार्रवाई की जाएगी।

IBC24, Online, 8.12.2024
Page No. 0, Size:(18.35)cms X (8.10)cms.

IBC 24

आईपीएस अधिकारी आर प्रसाद मीना को एनएचआरसी में महानिदेशक (जांच) नियुक्त किया गया

https://www.ibc24.in/country/ips-officer-r-prasad-meena-has-been-appointed-as-director-general-investigation-in-nhrc-2834481.html

Modified Date: December 7, 2024 / 10:15 PM IST, Published Date: December 7, 2024 10:15 pm IST

नयी दिल्ली, सात दिसंबर (भाषा) भारतीय पुलिस सेवा (आईपीएस) के वरिष्ठ अधिकारी आर.प्रसाद मीना को राष्ट्रीय मानवाधिकार आयोग का शनिवार को महानिदेशक (जांच) नियुक्त किया गया। कार्मिक विभाग द्वारा जारी आदेश में यह जानकारी दी गई।

असम-मेघालय कैडर के 1993 बैच के आईपीएस अधिकारी मीना वर्तमान में सीमा सुरक्षा बल में विशेष महानिदेशक हैं।

आदेश में कहा गया कि मीना को 31 जुलाई 2025 को उनकी सेवानिवृत्ति तक एनएचआरसी में महानिदेशक (जांच) के पद पर नियुक्त किया गया है।

भाषा प्रीति रंजन

रंजन

NCR SAMACHAR, Online, 8.12.2024
Page No. 0, Size:(17.95)cms X (15.33)cms.

NCR Samachar

राजस्थान: निवेशकों ने जमा राशि लौटाने की मांग, राष्ट्रपति और सुप्रीम कोर्ट को भेजा पत्र

https://ncrsamacharlive.in/latest/rajasthan-investors-demand-return-of-deposit-amount-send-letter-to-president-and-supreme-court

Published by: Mohammad Khan, Date: 07/12/2024 12:50:02 pm

राजस्थान: आदर्श क्रेडिट को-ऑपरेटिव सोसाइटी के पीड़ित निवेशकों ने अपनी जमा राशि शीघ्र लौटाने की मांग को लेकर एक बार फिर अधिकारियों से गुहार लगाई है। दलित, ओबीसी, माइनॉरिटीज और आदिवासी परिसंघ के प्रदेश सचिव तथा आदर्श क्रेडिट को-ऑपरेटिव सोसाइटी संघर्ष समिति पाली के जिलाध्यक्ष मोहम्मद खान पठान ने भारत के राष्ट्रपति द्रौपदी मुर्मू, सर्वोच्च न्यायालय के मुख्य न्यायाधीश संजीव खन्ना और राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष न्यायमूर्ति अरुण कुमार को पत्र भेजकर इस मामले में तत्काल हस्तक्षेप करने की अपील की है।

पठान ने पत्र में बताया कि आदर्श सोसाइटी के करीब 21 लाख निवेशक पिछले छह वर्षों से अपनी जमा राशि वापस पाने के लिए परेशान हैं। कई निवेशक अपनी मेहनत की कमाई खो चुके हैं और इस मानसिक आघात के कारण कुछ तो मौत के मुंह में भी समा चुके हैं, जबकि अन्य गंभीर बीमारियों से जूझ रहे हैं या अपने बच्चों की पढ़ाई और शादी के खर्चे उठाने में असमर्थ हैं।

उन्होंने आगे कहा कि निवेशकों ने पिछले कई वर्षों में प्रधानमंत्री, सहकारिता मंत्री, वित्त मंत्री, लोकसभा अध्यक्ष, केंद्रीय रजिस्ट्रार को-ऑपरेटिव सोसाइटी, रिटायर्ड आईएस अधिकारी एचएस पटेल सहित कई सांसदों और विधायकों से इस मुद्दे पर मदद की गुहार लगाई है, लेकिन उन्हें अभी तक न तो कोई समाधान मिला है और न ही कोई आश्वासन प्राप्त हुआ है।

पठान ने अपने पत्र में आग्रह किया है कि सरकार अपने प्रभाव का उपयोग करके निवेशकों की जमा राशि उन्हें जल्द वापस दिलाए, और इस कार्यवाही को नब्बे दिनों (तीन माह) के भीतर पूरा किया जाए। उन्होंने उम्मीद जताई कि संबंधित उच्च अधिकारी इस मामले में हस्तक्षेप करेंगे और पीड़ित निवेशकों को न्याय मिलेगा।

NATIONAL HUMAN RIGHTS COMMISSION

THE WIRE HINDI, Online, 8.12.2024
Page No. 0, Size:(17.87)cms X (22.32)cms.

The Wire Hindi

हाशिमपुरा नरसंहार मामला: सुप्रीम कोर्ट ने 16 दोषियों में से आठ को ज़मानत दी

1987 में उत्तर प्रदेश के हाशिमपुरा में 42 लोगों की हत्या के आरोप में दिए निचली अदालत के फ़ैसले को पलटते हुए दिल्ली हाईकोर्ट ने 2018 में 16 पीएसी जवानों को दोषी मानते हुए उम्रक़ैद की सज़ा सुनाई थी. अब सुप्रीम कोर्ट ने उनमें से आठ दोषियों को ज़मानत दी है.

https://thewirehindi.com/291499/hashimpura-massacre-case-supreme-court-grants-bail-to-convicts/

07/12/2024

नई दिल्ली: सुप्रीम कोर्ट ने शुक्रवार को उत्तर प्रदेश प्रादेशिक सशस्त्र कांस्टेबुलरी (पीएसी) के 16 पूर्व कर्मियों में से आठ को जमानत दे दी, जिन्हें हाशिमपुरा नरसंहार मामले में ट्रायल कोर्ट द्वारा बरी किए जाने के फैसले को दिल्ली हाईकोर्ट ने पलट दिया था.

इंडियन एक्सप्रेस की रिपोर्ट के मुताबिक, जस्टिस अभय एस. ओका और जस्टिस एजी मसीह की पीठ ने उनकी इस दलील पर गौर किया कि उच्च न्यायालय द्वारा 2018 में उन्हें बरी करने के फैसले को पलट दिए जाने के बाद से वे लंबे समय तक जेल में रह रहे हैं.

उनके ओर से पेश हुए वरिष्ठ वकील अमित आनंद तिवारी ने बताया कि 23 मार्च, 2015 को उन्हें बरी करने वाला ट्रायल कोर्ट का फैसला तर्कसंगत था और हाईकोर्ट का तर्क गलत था. उन्होंने यह भी रेखांकित करने का प्रयास किया कि उन्होंने सुनवाई के साथ-साथ अपील के दौरान भी अनुकरणीय आचरण प्रदर्शित किया.

अदालत ने दलीलों पर गौर किया और आठ दोषियों की लंबित जमानत याचिकाओं को स्वीकार कर लिया.

अभियोजन पक्ष के अनुसार, मई 1987 में मेरठ जिले में सांप्रदायिक दंगे हुए थे. इसके परिणामस्वरूप, दंगा नियंत्रण और सुरक्षा के लिए हाशिमपुरा मोहल्ले में पुलिस, अर्धसैनिक बल और सैन्य बलों को तैनात किया गया था. इसमें पीएसी की 41वीं बटालियन की 'सी-कंपनी' भी शामिल थी. 21 मई 1987 को हाशिमपुरा से सटे मोहल्ले में सेना के एक मेजर के भाई की हत्या कर दी गई थी और पीएसी कर्मियों की दो राइफलें कुछ असामाजिक तत्वों ने लूट ली थीं.

22 मई की शाम को पीएसी के जवानों ने कथित तौर पर 42-45 मुस्लिम लोगों को घेर लिया और उन्हें ट्रक में भरकर ले गए. बाद में उन्हें गोली मार दी गई और शवों को गंग नहर और हिंडन नहर में फेंक दिया गया. गोली लगने वाले कुछ लोग बच गए. मारे गए 38 लोगों में से केवल 11 के शवों की पहचान बाद में रिश्तेदारों ने की. बाकी शव बरामद नहीं हुए.

जांच अपराध शाखा, आपराधिक जांच विभाग (सीबी-सीआईडी) उत्तर प्रदेश को सौंप दी गई थी. सीबी-सीआईडी ने 1996 में गाजियाबाद की आपराधिक अदालत में आरोपपत्र दाखिल किया. पहली चार्जशीट में पीएसी के अठारह अधिकारियों को आरोपी बनाया गया. पूरक चार्जशीट में 19वें आरोपी को आरोपी बनाया गया. 2002 और 2007 में पारित सुप्रीम कोर्ट के आदेशों के तहत मामलों की सुनवाई दिल्ली स्थानांतरित कर दी गई.

मुकदमे के दौरान तीन आरोपियों की मौत हो गई. शेष 16 आरोपियों को निचली अदालत ने बरी कर दिया.

अपील पर उच्च न्यायालय ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को हस्तक्षेप करने की अनुमति दी तथा उसकी याचिका पर निचली अदालत द्वारा अतिरिक्त साक्ष्य दर्ज करने की अनुमति दी, जबकि अपील लंबित रखी गई.

इसके बाद दिल्ली हाईकोर्ट ने आरोपियों को बरी करने के फैसले को पलट दिया और अभियुक्तों को आपराधिक साजिश, अपहरण, हत्या और अपराध के सबूतों को गायब करने का दोषी ठहराया और उन्हें आजीवन कारावास की सजा सुनाई गई.

हाशिमपुरा नरसंहार घटनाक्रम

हाशिमपुरा में 1987 में हुए नरसंहार का यह मामला कब, कहां हुआ और कैसे यह मुक़दमे से सज़ा की घोषणा तक पहुंचा, उसकी प्रमुख तारीख़ों का ब्योरा निम्न है.

22 मई 1987: पीएसी के जवान उत्तर प्रदेश के मेरठ में हाशिमपुरा गांव से अल्पसंख्यक समुदाय के करीब 50 मुस्लिम युवकों को कथित तौर अपने साथ जबरन ले गए. पीड़ितों को बाद में गोली मार दी गई और उनके शवों को नहर में फेंक दिया गया. घटना में 42 लोगों को मृत घोषित किया गया.

1988: उत्तर प्रदेश सरकार ने मामले में सीबी-सीआईडी जांच के आदेश दिए.

फरवरी 1994: सीबी-सीआईडी ने अपनी जांच रिपोर्ट सौंपी जिसमें 60 पीएसी और पुलिसकर्मियों को दोषी ठहराया गया.

20 मई 1996: उत्तर प्रदेश पुलिस की सीबी-सीआईडी द्वारा गाज़ियाबाद में मुख्य न्यायिक मजिस्ट्रेट के समक्ष 19 आरोपियों के ख़िलाफ़ आरोप-पत्र दायर किया गया. 161 लोगों को गवाह के तौर पर सूचीबद्ध किया गया.

सितंबर 2002: पीड़ितों और घटना में बचे हुए लोगों की याचिका पर उच्चतम न्यायालय द्वारा मामले को दिल्ली स्थानांतरित कर दिया गया.

जुलाई 2006: दिल्ली की अदालत ने 17 आरोपियों के ख़िलाफ़ भारतीय दंड संहिता की धाराओं के तहत हत्या, हत्या के प्रयास, साक्ष्यों से छेड़छाड़ और साज़िश के आरोप तय किए.

08 मार्च 2013: निचली अदालत ने सुब्रह्मण्यम स्वामी की उस याचिका को ख़ारिज कर दिया जिसमें मामले में तत्कालीन गृह राज्य मंत्री पी. चिदंबरम की कथित भूमिका की जांच करने की मांग की गई.

22 जनवरी 2015: निचली अदालत ने फैसला सुरक्षित रखा.

21 मार्च 2015: अदालत ने 16 जीवित आरोपियों को उनकी पहचान के संदर्भ में संशय का लाभ देते हुए बरी किया.

18 मई 2015: पीड़ितों के परिजनों और इस घटना में ज़िंदा बचे प्रत्यक्षदर्शियों की तरफ़ से निचली अदालत के फैसले को दिल्ली उच्च न्यायालय में चुनौती दी गई.

29 मई 2015: निचली अदालत के फैसले को उत्तर प्रदेश सरकार द्वारा दी गई चुनौती पर उच्च न्यायालय ने 16 पीएसी जवानों को नोटिस जारी किया.

दिसंबर 2015: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को मामले में पक्षकार बनाया गया. एनएचआरसी ने इस मामले में और जांच की मांग की.

17 फरवरी 2016: उच्च न्यायालय ने इस मामले में स्वामी की याचिका को दूसरी संबंधित याचिकाओं के साथ जोड़ा.

06 सितंबर 2018: दिल्ली उच्च न्यायालय ने मामले में फैसला सुरक्षित रखा.

31 अक्टूबर 2018: दिल्ली उच्च न्यायालय ने पीएसी के 16 पूर्व कर्मचारियों को 42 लोगों की हत्या में दोषी पाए जाने पर आजीवन कारावास की सज़ा सुनाई.